

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 86 OF 2024 (WZ)**

**IN THE MATTER OF :-**

Tanaji Ruikar ..... Applicant

V/s.

M/s. Narsinha Stone Crusher & Crush Sand & Ors. .... Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT No. 4 and 5  
MAHARASHTRA POLLUTION CONTROL BOARD AS PER ORDER  
DATED 27.02.2025.**

I, Vidyasagar Vilasrao Killedar, aged about 51 years, occupation-service, the Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am filing this affidavit on behalf of Respondent No. 4 & 5; do hereby solemnly affirm state as under.

1. am filing this Affidavit in Reply in compliance of the orders dated 27.02.2025 passed by this Hon'ble National Green Tribunal, Where in this Hon'ble Tribunal directed the documents annexed to the affidavit of Respondents Nos 4 & 5 shall be reviewed by the MPCB within a period of weeks. Thereafter, the MPCB shall determine the EDC amount after affording an opportunity of hearing to the said Respondent, by fixing a formal date of hearing.
2. I say and submit that in compliance of order dated 27.02.2025 Respondent No. 4 & 5 has extended hearing for assessment of EDC for non-compliances reported by MPCB to the project proponent i.e. M/s. Narsinha Stone Crusher and Crush Sand before Regional Officer of the Board at Kolhapur on 20.06.2025. A copy of Personal Hearing Letter dtd- 20.06.2025 is enclosed & marked as an "Annexure - A"



25 JUN. 2025

Noted & registered  
at Serial Numbers 519/2025

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3. I say and submit the Board had issued Show Cause Notice dtd. 30.12.2024 based on non-compliance reported by the visit report dated 27.12.2024. The Board officials have verified compliance made by Project Proponent i.e. M/s. Narsinha Stone Crusher and Crush Sand on 04.06.2025 & reported that the Respondent has taken remedial measures & complied with all the non-compliances stated in Show Cause Notice. A copy of visit Report dtd- 04/06/2025 is enclosed & marked as an “ **Annexure – B** ”
4. I say and submit that in compliance of this Hon'ble Tribunal order dated 27.02.2025, the Respondent Board has assessed Environmental Damage Compensation as below.

**A) Environmental Compensation: -**

Environmental Compensation for non-compliances of consent conditions observed during the visit.

Methodology recommended in “Report of the CPCB in house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund which has also been referred by the Hon'ble NGT in its order dated 28.08.2019 in the matter of Original Application No. 593 / 2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India and Ors may be used to calculate Environmental Compensation on the unit for above non compliances.

**Environmental Compensation (EC) in Rupees = PI x N x R x S x LF**

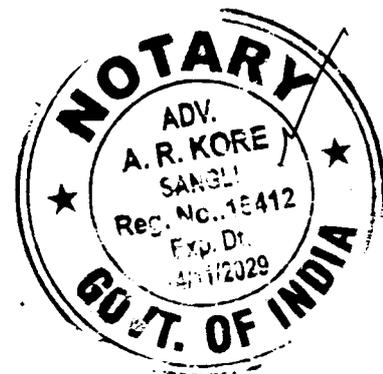
Where,

**PI = Pollution Index of Industrial Sectors.**

The unit is falls under the Orange Category, Hence, **PI = 50**

**N = Number of days violation took place.**

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**Number of Days** is calculated from 27.12.2024 i.e from Visit Report of Field Officer wherein non compliances of Consent Conditions reported till 04.06.2025 when Field Officer verified Compliance made by Industry with respect to Show Cause Notice issued by MPCB. **Hence, N = 160 Days.**

**R = is a factor in Rupees**, which may be minimum of 100 and maximum of 500. The aforesaid report also suggests considering R as 250 as the Environmental Compensation in cases of Violation. **Hence, R = 250**

**S = factor for the scale operation** the unit being Small Scale Unit, S= 1.0

**LF = Location factor**

LF is presumed as 0.5 for city / town having population less than one million and located > 10 km from municipal boundary. **Hence, LF = 0.5**

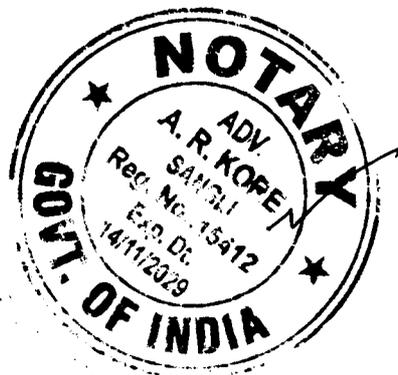
Therefore, Environmental Compensation (EC) in Rupees =  $50 \times 160 \times 250 \times 1.0 \times 0.5 = \text{Rs. } 10,00,000/-$  (Rs. Ten Lakh Only)

The total amount of Environment Damage Compensation is Rs. 10,00,000/- (Rs. Ten Lakh Only).

Solemnly affirmed on 25<sup>th</sup> day June 2025

25 JUN 2025

Identified by



For and on behalf of  
Respondent No. 4 & 5.

(Vidyasagar V. Killedar)  
Sub Regional Officer-Sangli.

VERIFICATION

I, Vidyasagar V. Killedar, Age- 51 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli- 416416 do hereby state on solemn affirmation what is stated at para 1 to 4 of above affidavit in reply is best known to my knowledge and I believe the same to be true and correct.

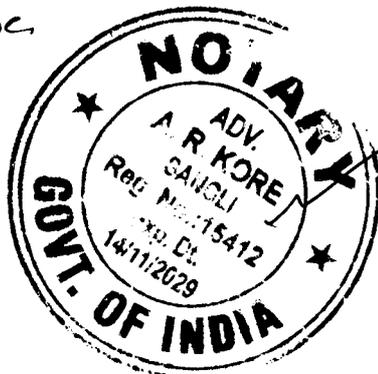
Solemnly Affirmed on the day

25 JUN 2025

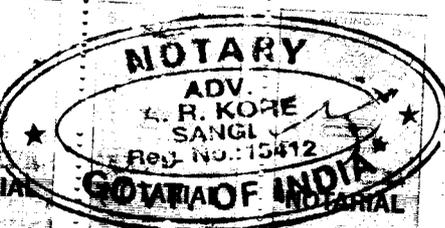
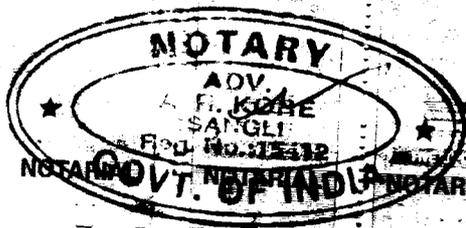
For and on behalf of Respondent No. 4 & 5.

(Vidyasagar V. Killedar)  
Sub Regional Officer-Sangli.

*Identified by me  
Adv. A.M. Patil*



Solemnly affirmed before me by  
Shri Vidyasagar V. Killedar  
Who is identified before me by 7 Sangli  
Shri Amit M. Patil Adv.  
hom personally known. 7 Sangli



*Recd  
25/6/2025*

ADV. A. R. KORE  
NOTARY REG. NO. 15412,  
GOVT. OF INDIA  
Kaveri Apt., Saraswatinagar  
SANGLI - 416 418 (M.S.)

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952.  
E mail [rokolhapur@mpcb.gov.in](mailto:rokolhapur@mpcb.gov.in)



Udyog Bhavan,  
Near Collector office,  
Kolhapur - 416 003.

"Your Service is Our Duty"

MPCB/RO/KOP/PH/FTS-0160

Date: 20/06/2025

To,  
M/s. Narsinha Stone Crusher & Crush Sand,  
Gat No. 446/1, A/p-Kalambi,  
Tal. Miraj, Dist. Sangli.

Sub :- Personal Hearing on 20.06.2025 at 6.00 PM.

Ref. :- Order passed by Hon'ble NGT in the matter of NGT OA No.  
86 of 2024 on 27.02.2025.

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This refers to Hon'ble NGT has passed order in the matter of NGT OA No. 86 of 2024 filed by Tanaji Ruikar Vs. M/s Narsinha Stone Crusher & Crush Sand & Ors. dated 27.02.2025.

In this regard, Personal Hearing of responsible industry representative is scheduled on 20.06.2025, 6.00 PM at Regional Office, M. P. C. Board, Udyog Bhavan, Near Collector Office, Kolhapur. You are requested to attend said Personal Hearing along with all relevant documents & information.

(Nikhil Gharat)  
Regional Officer  
M. P. C. Board, Kolhapur

Copy submitted to:

1. Joint Director (APC), M. P. C. Board, Mumbai.
2. Law Officer, (P & L Division), M. P. C. Board Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Sangli - It is directed to attend the Personal Hearing along with all relevant documents.

*NA Submt*  
*20/6/25*

**Maharashtra Pollution Control Board  
Sub-Regional Office, Sangli  
Visit Report**

Date: 04/06/2025

1	Name and Address of Stone Crusher M/s. Narsinha Stone crusher & crush sand	Gat No. 446/1, AP - Kalambi Tal - Miraj Dist. Sangli		
2	Industry representative	Mr. Arun Patil		
3	Consent status	31/03/2026		
4	Production details	stone Aggregate - 380 MT/m crush sand - 50 MT/m		
5	Operational status			
6	Air Pollution Control Systems provided	Yes	No	Present status
A	<b>Dust containment cum suppression system</b>			
i)	The crusher (primary (jaw crusher) & Secondary and Screen (vibratory/rotary)	✓		
ii)	Belt conveyors	✓		
B	<b>Water sprays/sprinklers at following strategic locations</b>			
i)	Raw Material unloading Hopper	✓		
ii)	Chute to Primary / Secondary Crusher	✓		
iii)	Belt Conveyor	✓		
iv)	Finished product (stock pills)/ Discharge Points	✓		Tanker having 5 KL capacity
v)	Regular cleaning and wetting of the ground within premises / water sprinkling arrangement within premises to arrest the fugitive dust emissions	✓		Provided. For in premises for water sprinkling
C	<b>Wind breaking wall.</b>	✓		1/2 sheet compound wall provided
D	<b>Metallic roads within premises.</b>	✓		with 10 feet & 12 feet height
F	<b>Tree plantation along periphery of the plot</b>	✓		150 - 160
Distances from proposed unit as per google earth		Human Habitation		
		Road		
		MDR/SH/NH/Other		
		Educational Institute		
		Hospital		
		Historical Places		
		Temple		

*Arjun Patil*  
Arjun Patil

*Charbad*  
Charbad S.J)  
Fo MPCB, Sangli.